

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 18/10 scheduled to be held on 04.08.2009 but actually held on 01.09.2009.

The Meeting No. 18/10 of Norms Committee-II was held on 01.09.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K. K. Funda, Asst. Director	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

2	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

3	Case No.:9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(80)/2008/TSW(B)/274 dated 19.06.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

4	Case No.:34/1/81-ALC2/2009	Party Name:AERONICS EMAROH PVT.LTD,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00802/AM09/	RLA File :07/24/040/00850/AM08/	Lic.No/Date:0710057236 01.05.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

5	Case No.:24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.09.2009.

6	Case No.: 4/46/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00687/AM09/	RLA File :07/24/040/00057/AM09/	Lic.No/Date:0710057567 26.05.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Information in respect of items at Sl. Nos. 1, 3 & 8 of SDF. 2. Specifications of items of import.			

7	Case No.: 4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm may be forwarded to DHI. The case stands deferred and to be relisted on 29.09.2009.			

8	Case No.: 9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 29.09.2009.			

9	Case No.: 15/17/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
---	-------------------------------------	--------------------------------	--	---

	HQ File :01/81/050/00262/AM09/	RLA File :07/24/040/00137/AM09/	Lic.No/Date:0710058421 10.07.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

10	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm may be forwarded to DHI. The case stands deferred and to be relisted on 29.09.2009.			

11	Case No.:37/1/81-ALC2/2009	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00805/AM09/	RLA File :05/24/040/00288/AM09/	Lic.No/Date:0510224816 31.07.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DC(SSi) present in the meeting. The case stands deferred and to be relisted on 29.09.2009.			

12	Case No.:11/23/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM09/	RLA File :07/24/040/00261/AM09/	Lic.No/Date:0710059289 21.08.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

13	Case No.:7/23/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
----	-----------------------------------	----------------------------	--	---------------------------------------

HQ File :01/81/050/00341/AM09/	RLA File :07/24/040/00266/AM09/	Lic.No/Date:0710059261 21.08.2008	Defer Date:04.08.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/340 Vol. I dated 28.08.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

14	Case No.:6/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM09/	RLA File :09/24/040/00208/AM09/	Lic.No/Date:0910035122 22.08.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DHI. The case stands short deferred and to be relisted on 15.09.2009.			

15	Case No.:24/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00358/AM09/	RLA File :09/24/040/00617/AM08/	Lic.No/Date:0910035162 28.08.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DHI. The case stands short deferred and to be relisted on 15.09.2009.			

16	Case No.:5/25/81-ALC2/2008	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00373/AM09/	RLA File :07/24/040/00296/AM09/	Lic.No/Date:0710059579 04.09.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that MN&RE has recommended the approval of a similar case with 3% wastage. However, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

17	Case No.:1/32/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00467/AM09/	RLA File :09/24/040/00272/AM09/	Lic.No/Date:0910035661 17.10.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DHI. The case stands short deferred and to be relisted on 15.09.2009.			

18	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o Mine's O.M. No. 4/(3)/2009-Metal-III dated 30.07.2009. (copy enclosed). The case stands deferred and to be relisted on 29.09.2009.			

19	Case No.:3/32/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM09/	RLA File :03/94/040/00487/AM09/	Lic.No/Date:0310491128 20.10.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. It was decided that a copy of the reply received from the firm may be forwarded to DIPP. The case stands deferred and to be relisted on 29.09.2009.			

20	Case No.:4/32/81-ALC2/2008	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM09/	RLA File :31/24/040/00159/AM09/	Lic.No/Date:3110035847 21.10.2008	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-05/2009-IP dated 10.06.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

21	Case No.:13/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM09/	RLA File :07/24/040/00401/AM09/	Lic.No/Date:0710060660 23.10.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - i. Information in respect of items at Sl. Nos. 1, 3 & 8 of SDF. ii. Specifications of items of import.			

22	Case No.:14/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00480/AM09/	RLA File :07/24/040/00415/AM09/	Lic.No/Date:0710060661 23.10.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - i. Information in respect of items at Sl. Nos. 1, 3 & 8 of SDF. ii. Specifications of items of import.			

23	Case No.:23/32/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
----	------------------------------------	--------------------------------	--	---

	HQ File :01/81/050/00489/AM09/	RLA File :07/24/040/00429/AM09/	Lic.No/Date:0710060731 27.10.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			
24	Case No.:26/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM09/	RLA File :11/24/040/00024/AM09/	Lic.No/Date:1110018794 27.10.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(7)/2009/TSW(B)/334 dated 19.08.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			
25	Case No.:27/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00493/AM09/	RLA File :11/24/040/00028/AM09/	Lic.No/Date:1110018795 27.10.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(7)/2009/TSW(B)/335 dated 19.08.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			
26	Case No.:28/32/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00494/AM09/	RLA File :11/24/040/00044/AM09/	Lic.No/Date:1110018796 27.10.2008	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item may be allowed as 210.6 MT inclusive of 5.3% wastage.

R/A may take suitable consequential action accordingly.

27	Case No.:4/40/81-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00602/AM09/	RLA File :31/21/040/00195/AM09/	Lic.No/Date:3110036402 11.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the application made by the firm is as per SION -1884. hence decided to withdraw the case.			

28	Case No.:10/40/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00608/AM09/	RLA File :07/24/040/00489/AM09/	Lic.No/Date:0710061678 15.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 29.09.2009.			

29	Case No.:12/40/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00610/AM09/	RLA File :07/24/040/00510/AM09/	Lic.No/Date:0710061686 15.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.09.2009.			

30	Case No.:14/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00612/AM09/	RLA File :03/95/040/01211/AM08/	Lic.No/Date:0310497852 15.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at Sl. No. 1 may be allowed as 22592 Kgs inclusive of 1 % wastage. 2. Quantities of import items at Sl. Nos. 2 & 3 may be allowed as 1.05 Kgs/Kg content in the export products R/A may take suitable consequential action accordingly.			

31	Case No.:16/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00614/AM09/	RLA File :31/24/040/00242/AM09/	Lic.No/Date:3110036418 15.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. It was decided that a copy of the reply received from the firm may be forwarded to DIPP. The case stands deferred and to be relisted on 29.09.2009.			

32	Case No.:17/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00615/AM09/	RLA File :31/24/040/00241/AM09/	Lic.No/Date:3110036419 15.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

33	Case No.:9/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00607/AM09/	RLA File :03/95/040/01228/AM08/	Lic.No/Date:0310497835 15.12.2008	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Net weights of 29.4 MT, 3.3 MT, 15.75 MT, 6.16 MT, 50.14 MT, 10.2 MT and 12 MT may be specified with the quantities of export products from Sl. No. 1 to 7 respectively
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 16947 Kgs inclusive of 1 % wastage.
3. Quantities of import items at Sl. Nos. 2 & 3 may be allowed as 1.05 Kgs/Kg content in the export products

R/A may take suitable consequential action accordingly.

34	Case No.:21/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00619/AM09/	RLA File :03/95/040/00133/AM09/	Lic.No/Date:0310498224 16.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weights of 9.54 MT, 2.80 MT, 0.315 MT, 1.62 MT, 0.467 MT, 57.85 MT, 5.04 MT, 33.75 MT, 7.5 MT, 4.38 MT, 13.42 MT, 17.08 MT, 18.48 MT, 128.55 MT, 2.04 MT, 0.933 MT and 19.37 MT may be specified with the quantities of export products from Sl. No. 1 to 17 respectively 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 159206 Kgs inclusive of 1 % wastage. 3. Quantities of import items at Sl. Nos. 2 , 3 & 4 may be allowed as 1.05 Kgs/Kg content in the export products R/A may take suitable consequential action accordingly.			

35	Case No.:26/40/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00624/AM09/	RLA File :05/24/040/00365/AM09/	Lic.No/Date:0510232761 17.12.2008	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.

36	Case No.:32/40/81-ALC2/2008	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00630/AM09/	RLA File :07/24/040/00466/AM09/	Lic.No/Date:0710061856 22.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.09.2009.			

37	Case No.:35/40/81-ALC2/2008	Party Name:SARRALLE EQUIPMENT INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00633/AM09/	RLA File :02/24/040/00229/AM09/	Lic.No/Date:0210121439 23.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The D/L was received back undelivered and was sent to RA for serving to the firm. The committee observed that no communication from RA in the matter is received and decided to call for the report from RA. The case stands deferred and to be relisted on 29.09.2009.			

38	Case No.:36/40/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00634/AM09/	RLA File :07/24/040/00533/AM09/	Lic.No/Date:0710061932 23.12.2008	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - i. Information in respect of items at Sl. Nos. 1, 3 & 8 of SDF. ii. Specifications of items of import.			

39	Case No.:23/42/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00657/AM09/	RLA File :05/24/040/00646/AM09/	Lic.No/Date:0510233861 02.01.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

40	Case No.:3/46/81-ALC2/2008	Party Name:MAHINDRA COMPOSITES LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00686/AM09/	RLA File :31/24/040/00278/AM09/	Lic.No/Date:3110037097 21.01.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DC(SSi) present in the meeting. The case stands deferred and to be relisted on 29.09.2009.			

41	Case No.:5/46/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00688/AM09/	RLA File :11/24/040/00053/AM09/	Lic.No/Date:1110019444 22.01.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DHI. The case stands short deferred and to be relisted on 15.09.2009.			

42	Case No.:10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

43	Case No.:14/46/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00697/AM09/	RLA File :07/24/040/00551/AM09/	Lic.No/Date:0710062589 27.01.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/329 dated 18.08.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

44	Case No.:7/1/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00775/AM09/	RLA File :07/24/040/00616/AM09/	Lic.No/Date:0710063351 27.02.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited by DOT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

45	Case No.:22/1/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00790/AM09/	RLA File :31/24/040/00322/AM09/	Lic.No/Date:3110037610 09.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

46	Case No.:10/1/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00778/AM09/	RLA File :07/24/040/00617/AM09/	Lic.No/Date:0710063498 11.03.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-05/2009-IP dated 10.06.2009. (copy enclosed). The items at S. No. 5,6&7 of DOT's letter may be treated as S. No. 5. of item of import.

R/A may take suitable consequential action accordingly.

47	Case No.: 15/1/81-ALC2/2009	Party Name:VOITH SIEMENS HYDRO PVT LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00783/AM09/	RLA File :05/24/040/00694/AM09/	Lic.No/Date:0510237887 13.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

48	Case No.: 18/1/81-ALC2/2009	Party Name:MID INDIA POWER AND STEEL LIMITED,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00786/AM09/	RLA File :11/24/040/00080/AM09/	Lic.No/Date:1110019817 13.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

49	Case No.: 19/1/81-ALC2/2009	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00787/AM09/	RLA File :31/24/040/00325/AM09/	Lic.No/Date:3110037694 16.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DC(SSi). The case stands deferred and to be re-listed on 29.09.2009.			

50	Case No.: 30/1/81-ALC2/2009	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
----	------------------------------------	--------------------------------------	--	---------------------------------------

HQ File :01/81/050/00798/AM09/	RLA File :03/94/040/01079/AM09/	Lic.No/Date:0310511666 16.03.2009	Defer Date:04.08.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DC(SSi) present in the meeting. The case stands deferred and to be relisted on 29.09.2009.			

51	Case No.:8/1/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00776/AM09/	RLA File :07/24/040/00629/AM09/	Lic.No/Date:0710063667 17.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DHI present in the meeting. The case stands deferred and to be relisted on 29.09.2009.			

52	Case No.:16/1/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00784/AM09/	RLA File :05/24/040/00771/AM09/	Lic.No/Date:0510238396 19.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export product may be specified as 209 MT. 2. Word "relevant" may be prefixed with the description of import item at S.No.1 and quantity of this item may be allowed as 207.4 MT inclusive of 2% wastage. 3. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 2 MT. 4. Quantity of import item at S.No.3 may be allowed equal to the quantity of Welding Wire at S.No. 2. R/A may take suitable consequential action accordingly.			

53	Case No.:21/1/81-ALC2/2009	Party Name:LENZE MECHATRONICS PVT.LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00789/AM09/	RLA File :31/21/040/00424/AM09/	Lic.No/Date:3110037761 19.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

54	Case No.:25/1/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00793/AM09/	RLA File :34/24/040/00224/AM09/	Lic.No/Date:3410023788 20.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Export product wise information in respect of items at Sl. Nos. 4, 5, 6 & 11 of SDF.			

55	Case No.:9/1/81-ALC2/2009	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00777/AM09/	RLA File :07/24/040/00654/AM09/	Lic.No/Date:0710063746 20.03.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

56	Case No.: 11/1/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00779/AM09/	RLA File :07/24/040/00675/AM09/	Lic.No/Date:0710063772 23.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DHI present in the meeting. The case stands deferred and to be relisted on 29.09.2009.			

57	Case No.: 20/1/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00788/AM09/	RLA File :05/24/040/00699/AM09/	Lic.No/Date:0510238811 24.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DHI present in the meeting. The case stands deferred and to be relisted on 29.09.2009.			

58	Case No.: 26/1/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00794/AM09/	RLA File :09/24/040/00456/AM09/	Lic.No/Date:0910037493 25.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

59	Case No.:27/1/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00795/AM09/	RLA File :04/24/040/00297/AM09/	Lic.No/Date:0410103310 25.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the request of the firm for import of additional items required for manufacturing of export products covered by another Advance Authorisation can not be allowed and the firm may be advised to get enhancement in the earlier Advance Authorisation and to surrender the current subject Advance Authorisation. R/A may take suitable consequential action accordingly.			

60	Case No.:31/1/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00799/AM09/	RLA File :05/24/040/00766/AM09/	Lic.No/Date:0510238969 26.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. It was decided that a copy of the reply received from the firm may be forwarded to DIPP. The case stands deferred and to be relisted on 29.09.2009.			

61	Case No.:32/1/81-ALC2/2009	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00800/AM09/	RLA File :34/24/040/00235/AM09/	Lic.No/Date:3410023855 27.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. It was decided that a copy of the reply received from the firm may be forwarded to DIPP. The case stands deferred and to be relisted on 29.09.2009.			

62	Case No.:41/1/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00809/AM09/	RLA File :07/24/040/00680/AM09/	Lic.No/Date:0710063900 30.03.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.

63	Case No.:42/1/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00810/AM09/	RLA File :07/24/040/00677/AM09/	Lic.No/Date:0710063901 30.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

64	Case No.:43/1/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00811/AM09/	RLA File :07/24/040/00673/AM09/	Lic.No/Date:0710063905 30.03.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification (export product wise) from the firm and to re-list the case on 29.09.2009: - 1. Input raw material blank size without cutting allowance. 2. Input raw material blank weight without cutting allowance. 3. Cutting allowance in MM. 4. Any other allowance/wastage. 5. Sale price of different type of scrap duly supported by documentary evidence.			

65	Case No.:44/1/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00812/AM09/	RLA File :05/24/040/00798/AM09/	Lic.No/Date:0510239236 31.03.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DHI present in the meeting. The case stands deferred and to be relisted on 29.09.2009.

66	Case No.:1/2/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00001/AM10/	RLA File :05/24/040/00777/AM09/	Lic.No/Date:0510239346 01.04.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-09/2009-IP dated 05.06.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

67	Case No.:3/2/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00003/AM10/	RLA File :03/95/040/00838/AM09/	Lic.No/Date:0310514047 01.04.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

68	Case No.:4/2/81-ALC2/2009	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00004/AM10/	RLA File :31/24/040/00341/AM09/	Lic.No/Date:3110037984 01.04.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantities of import items at S.Nos. 1 & 2 may be allowed as applied for i.e. 135354 Kgs. and 76500 Kgs. respectively inclusive of 2% wastage after taking clue from SION C-1222.

R/A may take suitable consequential action accordingly.

69	Case No.:1/3/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00005/AM10/	RLA File :31/24/040/00001/AM10/	Lic.No/Date:3110038033 06.04.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

70	Case No.:3/11/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00050/AM10/	RLA File :07/24/040/00067/AM10/	Lic.No/Date:0710064910 21.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that it may be confirmed from RA, if the licence is issued on repeat basis, as mentioned in the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

71	Case No.:4/11/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00051/AM10/	RLA File :07/24/040/00072/AM10/	Lic.No/Date:0710064920 21.05.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

72	Case No.: 2/11/81-ALC2/2009	Party Name:DELTON CABLES LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00049/AM10/	RLA File :05/24/040/00481/AM09/	Lic.No/Date:0510242042 22.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-03/2008-IP dated 29.07.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

73	Case No.: 5/11/81-ALC2/2009	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status: Deffered and Re-indexed
	HQ File :01/81/050/00052/AM10/	RLA File :07/21/040/00164/AM10/	Lic.No/Date:0710064944 22.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

74	Case No.:1/11/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00048/AM10/	RLA File :07/24/040/00074/AM10/	Lic.No/Date:0710064950 25.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Export product wise information in respect of items at Sl. Nos. 4, 5, 8, 9 & 11 of SDF.			

75	Case No.:9/11/81-ALC2/2009	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00056/AM10/	RLA File :13/24/040/00005/AM10/	Lic.No/Date:1310028819 26.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Specific description and quantities of each export product, as the existing description of is very generic. 2. Requirement of each item of import, export product wise. 3. Information in respect of SI Nos. 4,5 & 11 export product wise.			

76	Case No.:6/11/81-ALC2/2009	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00053/AM10/	RLA File :03/94/040/00138/AM10/	Lic.No/Date:0310521544 27.05.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: -

1. Export product wise information in respect of items at Sl. Nos. 12 of SDF.

77	Case No.: 10/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM10/	RLA File :03/95/040/00076/AM10/	Lic.No/Date:0310521731 28.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

78	Case No.: 11/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00058/AM10/	RLA File :03/95/040/00075/AM10/	Lic.No/Date:0310521738 28.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

79	Case No.: 12/11/81-ALC2/2009	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00059/AM10/	RLA File :05/24/040/00116/AM10/	Lic.No/Date:0510242524 28.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee decided to refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 29.09.2009.			

80	Case No.:7/11/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00054/AM10/	RLA File :04/24/040/00044/AM10/	Lic.No/Date:0410104869 28.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Firm may be asked to clarify the value of welding consumables which is very high at approximately 91% of FOB value of exports. 2. Firm may also be advised to submit information in respect of S.No.1, 3, 4, 5, 11 & 13 of Standard Deficiency Format.			

81	Case No.:8/11/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00055/AM10/	RLA File :04/24/040/00029/AM10/	Lic.No/Date:0410104870 28.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

82	Case No.:13/11/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00060/AM10/	RLA File :61/24/040/00006/AM10/	Lic.No/Date:6110000312 29.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DHI's U.O. No. 3(21)/2009-TSW(B)/312 dated 12.08.2009. (copy enclosed). The case stands deferred and to be relisted on 29.09.2009.			

83	Case No.:14/11/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
----	------------------------------------	--	--	---

	HQ File :01/81/050/00061/AM10/	RLA File :07/24/040/00071/AM10/	Lic.No/Date:0710065100 29.05.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

84	Case No.:15/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00062/AM10/	RLA File :03/95/040/00077/AM10/	Lic.No/Date:0310522071 01.06.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 29.09.2009.			

85	Case No.:16/11/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00063/AM10/	RLA File :13/24/040/00006/AM10/	Lic.No/Date:1310028901 02.06.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Export product wise information in respect of items at Sl. Nos. 12 of SDF.			

86	Case No.:17/11/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00064/AM10/	RLA File :05/24/040/00071/AM10/	Lic.No/Date:0510243002 04.06.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words “ WT 8.74 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 1.
2. Words “ WT 10.31 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 2
3. Words “ WT 11 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 3
4. Words “ WT 12.70 MM , 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No. 4.
5. Lengths of export products from Sl. No. 1 to 4 may be specified as 97 Mtrs, 255 Mtrs, 117 Mtrs and 420 Mtrs respectively.

Quantities of import items may be allowed as under:

- a) Word “ASTM A106B” may be suffixed with the description of import item at S.No.1 and its quantity may be allowed as 71.479 MT inclusive of a wastage of 20% after taking clue from SION at Sl. No. C-797.
- b) Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as applied for i.e. 86 Kgs, 188 Kgs & 1822 Kgs respectively after taking clue from SION at Sl.No. C- 1289.

R/A may take suitable consequential action accordingly.

87	Case No.:18/11/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00065/AM10/	RLA File :05/24/040/00074/AM10/	Lic.No/Date:0510243003 04.06.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "219.1 X 7.00 MM" given in the description of export product may be modified to " OD 219.1 MM X WT 7.00 MM".
2. Words "3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters" may be suffixed with the description of export product.
3. Total net weight of export product may be modified as 1078.5 MT.
4. Words " H.R. Coil" given in the description of import item at Sl. No 1 may be replaced with the words " Non Alloy H.R. Coil of 7.0 mm Thickness " and its quantity may be allowed as applied for i.e. 1076.334 MT inclusive of a wastage of 5 % after taking clue from SION at Sl. No. C-1289.
5. Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as applied for i.e. 2292 Kgs, 5028 Kgs & 48735 Kgs respectively after taking clue from SION at Sl.No. C- 1289.
6. Quantity of import item at Sl.No. 5 may be allowed within 2 % of FOB value of exports.

R/A may take suitable consequential action accordingly.

88	Case No.:20/11/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00067/AM10/	RLA File :05/24/040/00119/AM10/	Lic.No/Date:0510243000 04.06.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 29.09.2009.			

89	Case No.:21/11/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00068/AM10/	RLA File :05/24/040/00008/AM10/	Lic.No/Date:0510243001 04.06.2009	Defer Date:04.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words “ OD 323.9 MM, WT 7.9 MM, 3 Layer Polyethylene coating of 2 MM thickness having coating weight of 2.75 Kgs. $\pm$ 5% per sq. meters” may be suffixed with the description of export product at Sl. No.1.
2. Words “ OD 323.9 MM, WT 7.9 MM” may be suffixed with the description of export product at Sl. No. 2.
3. Total net weight of export product at Sl. No.1 may be modified as 289.7 MT.
4. Words “7.9 mm Thk” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 323.19 MT inclusive of a wastage of 5 % after taking clue from SION at Sl. No. C-1289.
5. Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as applied for i.e. 545 Kgs, 1195Kgs & 11579 Kgs respectively after taking clue from SION at Sl.No. C- 1289.

R/A may take suitable consequential action accordingly.

90	Case No.:19/11/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:18/81-ALC2/2009 04.08.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00066/AM10/	RLA File :07/24/040/00088/AM10/	Lic.No/Date:0710065271 05.06.2009	Defer Date:04.08.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. “In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time”. R/A may take suitable consequential action accordingly.			

PART –AR -DEFFER

S.No.26

Case No. AR-2	M/s Sona Okegawa Precision Forgings Ltd.Gurgoan
Meeting No.18/81	F.No.01/81/50/914/ AM07/DES-II
Dated 04-08-2009	Advance Licence No.0510199272 dt.09-02-2007
	RLA F.No.05/24/040/762/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DHI present in the meeting. The case stands deferred and to be relisted on 29.09.2009.

S.No.27

Case No. AR-3	M/s Sona Okegawa Precision Forgings Ltd.Gurgoan
Meeting No.18/81	F.No.01/81/50/884/ AM06/DES-II
Dated 04-08-2009	Advance Licence No.0510175316 dt.27-01-2006
	RLA F.No.05/24/040/842/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DHI present in the meeting. The case stands deferred and to be relisted on 29.09.2009.

S.No.28

Case No.AR -6	M/s. Power Gear Ltd.,Bangalore
Meeting No.18/81	F.No.01/81/50/742/AM08/DES-II
Dated: 04-08-2008	Advance Licence No 07100554346 dt.16-01-2008
	RLA F.No.07/24/040/714/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 29.09.2009.

S.No.29

Case No.AR	M/s Raychem RPG Ltd.Mumbai
Meeting No.18/81	F.No.01/81/162/772 /AM07/DES-II
Dated: 04-08-2009	Advance Licence No 0310340407 dt 21-07-2005
	RLA F.No.03/95/39/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee decided to remind RA to give the status report on the decision of NC. The case stands deferred and to be re-listed on 29.09.2009.

S.No.30

Case No. AR-11	M/s Salvi Chemical Industries Ltd. Mumbai
Meeting No.18/81	F.No.01/83/50/1397/AM08/DES-IV/DES-II
Dated 04-08-2009	Advance Licence No.0310446666 dt.17-10-2007
	RLA F.No.03/95/040/721/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the comments from M/o Food Processing are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 29.09.2009.

S.No.31

Case No. AR-13	M/s Mass-Tech Controls Pvt.Ltd.Mumbai
Meeting No.18/81	F.No.01/80/162/352/AM08/DES-II
Dated 04-08-2009	Advance Licence No.0310431011 dt. 29-05-2007
	RLA F.No.03/95/40/133/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DIPP present in the meeting. The case stands deferred and to be relisted on 15.09.2009.

S.No.32

Case No. AR-14	M/s Mass-Tech Controls Pvt.Ltd.Mumbai
Meeting No.18/81	F.No.01/80/162/353/AM08/DES-II
Dated 04-08-2009	Advance Licence No.0310431026 dt. 29-05-2007
	RLA F.No.03/95/40/132/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. A copy of the reply received from the firm was handed over to the representative of DIPP present in the meeting. The case stands deferred and to be relisted on 15.09.2009.

S.No.3

Case No. B-1	M/S Hindustan Copper Ltd.,Kolkata
Meeting No.18/81	F.No.01/81/162/444/AM09/DES-II
Dated 04-08-2009	Adv.Lic.No.0210086800 dt.06-03-2006 & Adv.Lic.No.0210085319 dt.06-03-2008
	RLAF.No.05/26/076/0013/AM09

Decision : The case regarding deletion of additional condition imposed in respect of above advance authorizations was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. Based on the written comments of M/o Mines vide their O.M. No. 4/6/2009-Met.III/L dated 17.06.2009(copy enclosed), the Norms Committee decided not to agree to the request of the firm.

R/A may take suitable consequential action accordingly.

PART –C - DEFFER

S.No26

Case No. C-8	M/S .Suzlon Generators Pvt. Ltd.
Meeting No 18/81	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 04-08-2009	

Decision : The case regarding fixation of SION was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee decided to request the firm to apply through EEPC and provide the data of some other firms manufacturing the similar items. The case stands deferred and to be relisted on 29.09.2009.

S.No. 27

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 18/81	F.No. 01/81/162/677/am08/DES-II
Dated: 04-08-2008	

Decision : The case regarding amendment in SIONs was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the date of the visit is yet to be finalized by the team and decided to advise the team to finalize the visit at the earliest. The case stands deferred and to be re-listed on 29.09.2009.

S.No.28

Case No. C-4	M/s Tata Precision Industries (India) Ltd.Dewas
Meeting No.18/81	F.No.01/81/162/732/AM09/DES-II
Dated 04-08-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the information from EEPC has been received decided to examine the case on file. The case stands deferred and to be re-listed on 29.09.2009.

PART -D- DEFFER

S.No.6

Case No. D-1	M/S Technocraft Industries (India) Pvt.Ltd.Mumbai and M/s Advance Ispat (India) Ltd.,New Delhi Through EEPC
Meeting No.18/81	F.No.01/81/162/760/AM09/DES-II
Dated 04-08-2009	

Decision : The case regarding upward revision of value caps in respect of items at DEPB S. No. 107 and 597 was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the current DEPB rates with existing value caps reimbursement under DEPB are more than the customs duty input for the products. Hence, decided to reject the request of the firm.

S.No.7

Case No. D-2	M/S JSW Steel Ltd.Mumbai through EEPC,Kolkata
Meeting No.18/81	F.No.01/81/162/773/AM09/DES-II
Dated 04-08-2009	

Decision : The case regarding fixation of DEPB rates for Cold Rolled Zinc (43.5%) & Aluminium Silicon(55.5%) was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee observed that the relevant data from EEPC is still awaited and decided to remind them for the same. The case stands deferred and to be re-listed on 29.09.2009.

S.No.8

Case No. D -01	M/s R.L.Steel & Energy Ltd.Aurangabad through EEPC,Kolkata
Meeting No.18/81	F.No.01/81/162/1082/AM10/DES-II
Dated 04-08-2009	

Decision : The case regarding enhancement of value cap for item covered under DEPB S.No. 381 was considered by the Norms Committee - II in its M.No. 18/81 scheduled to be held on 04.08.2009 but actually held on 01.09.2009. The committee decided to examine the case on file and to refer it to DEPB committee.

